

IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.
PRESENT: Thiru.S.Muthuraman B.L.,
Judicial Magistrate No.VI, Madurai
Friday 10th day of July 2020
C.M.P.No. 1480/2020

M.Kannarajapandian @ Kanraj S/o.Muthu

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police

Annanagar P.S.,

Cr.No.228/2020

U/s.393 IPC

..Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.K.N.Guru appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

ORDER

1.The Case was registered by the respondent Police against the accused
U/s.393 IPC

2.The accused is arrested and sent to Judicial Custody on 16.06.2020

3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.

4. Heard Both sides. Records perused.Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved.

The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 24 days. In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

1. The accused is directed to execute own bond for a sum of Rs. 10,000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.

This order is pronounced by me on 10th day of July 2020.

Sd.S.Muthuraman,
Judicial Magistrate No.VI,
Madurai

copy to:

The superintendent ,Central Prison, Madurai .

/True Copy/

IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.
PRESENT: Thiru.S.Muthuraman B.L.,
Judicial Magistrate No.VI, Madurai
Friday 10th day of July 2020
C.M.P.No. 1481/2020

M.Kannarajapandian @ Kanraj S/o.Muthu

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police
Annanagar P.S.,
Cr.No.344/2020
U/s.392,109 IPC

..Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.K.N.Guru appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

ORDER

1.The Case was registered by the respondent Police against the accused
U/s.392,109 IPC

2.The accused is arrested and sent to Judicial Custody on 16.06.2020

3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.

4. Heard Both sides. Records perused.Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved.

The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 24 days. In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

1. The accused is directed to execute own bond for a sum of Rs. 10,000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.

This order is pronounced by me on 10th day of July 2020.

Sd.S.Muthuraman,
Judicial Magistrate No.VI,
Madurai

copy to:

The superintendent ,Central Prison, Madurai .

/True Copy/

IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.
PRESENT: Thiru.S.Muthuraman B.L.,
Judicial Magistrate No.VI, Madurai
Friday 10th day of July 2020
C.M.P.No. 1482/2020

M.Kannarajapandian @ Kanraj S/o.Muthu

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police
Annanagar P.S.,
Cr.No.387/2020
U/s.392,109 IPC

..Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.K.N.Guru appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

ORDER

1.The Case was registered by the respondent Police against the accused
U/s.392,109 IPC

2.The accused is arrested and sent to Judicial Custody on 16.06.2020

3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.

4. Heard Both sides. Records perused.Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved.

The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 24 days. In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

1. The accused is directed to execute own bond for a sum of Rs. 10,000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.

This order is pronounced by me on 10th day of July 2020.

Sd.S.Muthuraman,
Judicial Magistrate No.VI,
Madurai

copy to:

The superintendent ,Central Prison, Madurai .

/True Copy/

IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.
PRESENT: Thiru.S.Muthuraman B.L.,
Judicial Magistrate No.VI, Madurai
Friday 10th day of July 2020
C.M.P.No. 1483/2020

M.Kannarajapandian @ Kanraj S/o.Muthu

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police
Annanagar P.S.,
Cr.No.944//2020
U/s.392 IPC

..Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.K.N.Guru appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

ORDER

- 1.The Case was registered by the respondent Police against the accused
U/s.392 IPC
- 2.The accused is arrested and sent to Judicial Custody on 16.06.2020
3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.
4. Heard Both sides. Records perused.Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved.

The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 24 days. In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

1. The accused is directed to execute own bond for a sum of Rs. 10,000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.

This order is pronounced by me on 10th day of July 2020.

Sd.S.Muthuraman,
Judicial Magistrate No.VI,
Madurai

copy to:

The superintendent ,Central Prison, Madurai .

/True Copy/

IN THE COURT OF JUDICIAL MAGISTRATE, Madurai.
PRESENT: Thiru.S.Muthuraman B.L.,
Judicial Magistrate No.VI, Madurai
Friday 10th day of July 2020
C.M.P.No. 1491/2020 in CC180/2015

Saravanan S/o. Selvaraj

...Petitioner/Accused

Vs

State:

Represent by its Sub Inspector of Police

Railway P.S.,

Cr.No.46//2015

U/s.392 r/w 114 IPC

..Respondent/Complainant

The Bail application U/s.437 Crpc is coming before me today for bail and filed by Advocate Tr.RJohnJeyaseelan Jacop appearing for accused and the Assistant public prosecutor Grade-II for state, heard both sides. perused the records and this court passing following:

ORDER

- 1.The Case was registered by the respondent Police against the accused
U/s.392 r/w 114 IPC
- 2.The accused is arrested and sent to Judicial Custody on 06.01.2020
3. The Counsel for the petitioner submitted that accused is innocent and he has not committed any offence as alleged by the police. The Police and the learned Assistant Public Prosecutor raised the objection that the accused is committing offence and he is real accused also. If the accused releasing Bail he committing the very same offence further. Almost the investigation is over. If the accused are released on bail and it is impossible to secure him for investigation.
4. Heard Both sides. Records perused.Upon considering the fact of the case, Whether the accused has committed an offence or not, can be looked in trial. The presumption of innocence is in favour of the accused till the accusation is proved.

The liberty of the person can be deprived by due process of only in view of the article 21 of the Indian constitution of India. Here the accusation is to be proved in the trial only. The apprehension expressed by the prosecution is seriously by this Court. On considering the circumstances of the cases and accused is in Judicial Custody for 185 days. In my considered view of opinion is that the accused can be released on bail by imposing suitable stringent conditions for his presence. I am inclined to enlarge the petitioners on bail on following conditions:

1. The accused is directed to executed own bond for a sum of Rs. 10,000/- like sum conditions and satisfaction of the Superintendent of Central Prison Madurai.

2. The accused shall appear and sign before respondent Police Station daily at 10.am until further orders after the withdraw of curfew and lock down.

This order is pronounced by me on 10th day of July 2020.

Sd.S.Muthuraman,
Judicial Magistrate No.VI,
Madurai

copy to:

The superintendent ,Central Prison, Madurai .

/True Copy/

IN THE COURT OF THE JUDICIAL MAGISTRATE NO.VI,MADURAI

Present: Tr.S.Muthu Raman, B.L.,

Judicial Magistrate No.VI, Madurai

Dated this the 10th day of July 2020

Cr.M.P.No. 1492 /2020

Selvapandi @Chellatha S/o. Muthukrishnan

...Petitioner/ Accused

/Vs/

State through the Sub- Insp.of police,

Annanagar P.S., in Cr.No.1293/2020

U/s. 392 , 397, 506(ii) IPC

.....Complainant/Respondent

Date of remand: 20.06.2020

The bail petition U/s.437 Cr.P.C. filed by Tr.R.John Jeyaseelan Jacop Advocate for the accused and Perused the case records , this court passed the following...

ORDER

The petitioner accused is stated to have committed an offence U/s.392 , 397, 506(ii) IPC is exclusively trial by the court of Sessions. It is a non bailable offence and this court exercises no jurisdiction to grant bail. Hence the application filed by the petition is dismissed.

This order is pronounced by me on 10th day of July 2020

Sd.S.Muthuraman,
Judicial Magistrate No.VI,
Madurai.

/True Copy/